

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No.32571/2021

(Arising out of impugned final judgment and order dated 19-12-2019 in WP No.15434/2017 passed by the High Court of Judicature at Madras)

R.THENMOZHI-I & ORS.

Petitioner(s)

VERSUS

HIGH COURT OF JUDICATURE AT MADRAS & ORS.

Respondent(s)

(FOR ADMISSION and IA No.199700/2022-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

WITH Diary No.32515/2021 (XII)

(With I.R. and IA No.202536/2022-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Date : 05-01-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Radhakrishnan, Adv.
Mr. S.beno Bencigar, Adv.
Mr. Parijat Kishore, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Delay condoned.
- 2 We are not inclined to entertain the Special Leave Petitions under Article 136 of the Constitution of India.
- 3 The Special Leave Petitions are accordingly dismissed.
- 4 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar